

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Excise Appeal No. 934 of 2009

(Arising out of Order-in-Original No. 25/2008 dated 22.12.2008 passed by the Commissioner of Central Excise, New Delhi)

DATE OF HEARING : 07.09.2017

DATE OF DECISION : 07.09.2017

Shri Raj Kumar Jindal

....

Appellant

(Rep by Sh. B.K. Singh, Adv.)

VERSUS

CCE, New Delhi

....

Respondent

(Rep. by Sh. R.K. Mishra, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. V. PADMANABHAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 56500/2017

PER JUSTICE (Dr.) SATISH CHANDRA :

Shri B.K. Singh, learned counsel, submits that the Appellant, Shri Raj Kumar Jindal, is no more and died on 22.12.2016. To this effect, he submits a copy of the Death Certificate.

2. In view of the above, as per Rule 22 of the CESTAT (Procedure) Rules, 1982, the appeal is abated.

3. In the result, the appeal stands disposed of as abated.

(Dictated & pronounced in the open court)

**(V. PADMANABHAN)
MEMBER (TECHNICAL)**

**(JUSTICE (Dr.) SATISH CHANDRA)
PRESIDENT**